NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.19/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES:

Mr. Manoj Chandra Jain

V/s.

M/s. Hrub Infracon Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241, 242, 244 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

| CS RAML PCS for
SAMASRABUIDDINE R.- RS

Advocate
Mehenory
Misty

Misty

ORDER

C.P. No. 19/241-241/NCLT/MB/MAH/2016

- Ld. Representatives of both the sides are present.
- 2. From the side of the Petitioner, seeking time to file an Application. Last chance granted. Application can be filed on or before 8th of December, 2017. Copy to be served on the other side.
- 3. Respondents are pleading that due to several adjournments and because of the conduct of the Petitioner matter could not be finalized and the Petitioner is sitting on the Order of 29th August, 2016.
 - In case the Petitioner again seeks adjournment, the Stay will be vacated.
 Adjourned to 18th January, 2018.

Sd/-

Bhaskara Pantula Mohan Member (Judicial)

Dated: 29.11.2017

Sd/-

M.K. Shrawat Member (Judicial)

vkr